

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF RAMANA SRI LOGISTICS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	RAMANA SRI LOGISTICS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	18/03/2009
3.	Authority under which corporate debtor is incorporated / registered	Incorporated under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51503AP2009PTC063100
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 18-3-60/C, Road No.II, Srihari Colony, Tirupati - 517501 [AP]
6.	Insolvency commencement date in respect of corporate debtor	15-11-2019 (Order received by IRP on 18-11-2019)
7.	Estimated date of closure of insolvency resolution process	13-05-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Pavan Kankani IBBI/IPA-002/IP-N00368/2017-18/11062
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C/o P K Associates F-45, 5-9-1121, Agarwal Chambers, King Kothi, Hyderabad - 500 001 [Telangana] Email: ippavankankani@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C/o P K Associates F-45, 5-9-1121, Agarwal Chambers, King Kothi, Hyderabad - 500 001 [Telangana] Email: ippavankankani@gmail.com
11.	Last date for submission of claims	30-11-2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: Not Applicable Physical Address: Not Applicable


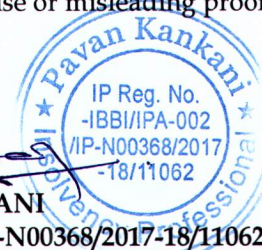
Notice is hereby given that the National Company Law Tribunal, Amaravathi Bench has ordered the commencement of a corporate insolvency resolution process of the **Ramana Sri Logistics Private Limited** on 15-11-2019.

The creditors of **Ramana Sri Logistics Private Limited**, are hereby called upon to submit their claims with proof on or before 30-11-2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

PAVAN KANKANI
IBBI/IPA-002/IP-N00368/2017-18/11062

Date: 18-11-2019

Place: Hyderabad